

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : 606/MP/2020

Subject : Petition under Regulations 11, 26 and 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 read with other relevant provisions and the Commission's directions in the order dated 20.3.2017 in Petition No. 72/MP/2016

Date of Hearing : 22.10.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Maithon Power Limited(MPL)

Respondents : Tata Power Delhi Distribution Limited(TPDDL) &Ors.

Parties present : Shri Anand Shrivastava, Advocate, MPL
Shri ShivamSinha, Advocate, MPL
Shri Chetan Saxena, Advocate, CGPL
Shri PeyushTandon, MPL
Shri Pankaj Prakash, MPL
Shri Dilip Kumar, MPL

Record of Proceedings

The matter was called out for virtual hearing.

2. The learned counsel for the Petitioner submitted that the matter was admitted on 19.7.2021 and notice was issued to Respondents directing them to file replies. However, no reply has been filed by the Respondents in the matter. Therefore, the Respondents right to file reply may be closed and the matter may be taken up for final hearing.

3. The Commission observed that there was an error in the RoP dated 19.7.2021 wherein it was stated that the matter would be listed for admission even though it was stated at earlier portion of the RoP that the matter was admitted. Therefore, the Commission is inclined to grant an opportunity to the Respondents by way of last chance to file their reply by 15.11.2021 after serving copy to the Respondents and the Petitioner to file rejoinder, if any, by 26.11.2021.

4. The Commission further directed the Petitioner to clarify the following on its affidavit dated by 10.11.2021 after serving copy to the Respondents:



- (i) The head-wise envisaged capital cost for each of the solutions i.e. CFD analysis, low NO_x burner, SOFA, combustion optimization etc.
- (ii) As the boilers already have low NO_x burners, whether the Petitioner proposes to replace the same with new low NO_x burners? If so, justification for such requirement and analysis carried out for CFD analysis, SOFA, combustion optimization etc. with existing low NO_x burners.

5. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no further extension of time will be allowed.

6. The Petition shall be listed for final hearing in due course for which a separate notice will be issued to the parties.

By order of the Commission

sd/-

(V. Sreenivas)
Deputy Chief (Law)

